# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO-246 ANSWERED ON-19.11.2019

## **DEFECTS OF PANCHAYATI RAJ SYSTEM**

### 246. SHRI ANNASAHEB SHANKAR JOLLE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether some of the defects of the Panchayati Raj System are unscientific distribution of work, incompatible relation between zila parishads, taluka Panchayats and the Gram Panchayats, undemocratic composition of various Panchayati Raj institutions etc.;
- (b) if so, whether the Government is taking steps to overcome these issues;
- (c) if so, the details thereof; and
- (d) if not, the steps proposed to be taken in this regard?

### **ANSWER**

# THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR)

(a) to (d) Panchayat, being "Local Government", is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 246 in Part IX of the Constitution of India. Accordingly the Panchayats are setup and operate through the respective State Panchayati Raj Acts.

Ministry of Panchayati Raj (MoPR) supplements the efforts of States through training of elected representatives and capacity building of the Panchayati Raj Institutions. Towards this, Rashtriya Gram Swaraj Abhiyan (RGSA) with the objective of training and capacity building, Peoples Plan Campaign (PPC) to formulate one holistic plan: Gram Panchayat Development Plan (GPDP) for each Gram Panchayat and untied grant on of Fourteenth Finance Commission (FFC) for provision of basic services at Gram Panchayat level are being implemented by the MoPR

\*\*\*\*\*\*